

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 625/95

Transfer Application No.

Date of Decision 11/9/95

S.K.PATHAK

Petitioner/s

Shri Masurkar for Shri Yelwe

Advocate for  
the Petitioners

Versus

Union of India & 3 Ots.

Respondent/s

Shri Suresh Kumar for

Advocate for  
the Respondents

Shri M.I.Sethna

CORAM :

Hon'ble Shri. B.S.Hegde, Member (J).

Hon'ble Shri. M.R.Kolhatkar, Member (A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

*B.S.Hegde*  
(B.S.HEGDE)  
MEMBER (J)

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

## BOMBAY BENCH

O.A.625/95

S.K.PATHAK

... Applicant

v/s.

UNION OF INDIA &amp; 3 OTHERS

... Respondents.

CORAM: Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M.R.Kolhatkar, Member (A).

APPEARANCE:Shri Masurkar for Shri Yelwe,  
Counsel for Applicant.Shri Suresh Kumar for  
Shri M.I.Sethna, Counsel for  
Respondents.ORAL JUDGEMENT:DATED : 11/9/95.

[ Per Shri B.S.Hegde, Member (J) ]

The applicant in this OA has prayed that the respondents be directed to complete the enquiry pending against him since 1989 within a period of 3 months.

Respondents are directed to complete the enquiry within a period of 3 months from the date of receipt of this order and on receipt of findings of enquiry, the applicant may make representation to the Disciplinary Authority which may be disposed of within one month thereof.

With the above direction, the OA is disposed of.

"DASTI"

M.R.Kolhatkar(M.R.KOLHATKAR)  
MEMBER (A)B.S.Hegde(B.S.HEGDE)  
MEMBER (J)

abp.